## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:4046 ANSWERED ON:19.12.2011 VIOLATION IN ENVIRONMENT AND FOREST ACT Nagorao Shri Dudhgaonkar Ganeshrao

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Environmental and Forests clearance norms are being violated in several cities and metropolitans in the country;

(b) if so, the details thereof and the action taken/being taken by the Government against the guilty persons in this regard; and

(c) the measures taken by the Government for the strict compliance of Environmental and Forest Laws in the country?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) &(b) The prior environmental and forests clearance for developmental projects in cities and metropolitans in the country is undertaken as per the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 and Forests (Conservation) Act, 1980. Theses notifications provides the detailed procedure for appraisal of projects and according clearance. These Notifications are uniformly applicable to all States and the Union Territories. The cases of violation are dealt as per the provisions of the Forests (Conservation) Act, 1980, .Environment (Protection) Act, 1986 and also the circular issued by the Ministry in November, 2010.

(c) The measures taken for ensuring strict compliance of Environmental and Forest Laws in the country inter-alia include Inspection and monitoring of projects through the Regional Office(s) of the Ministry, submission of six-monthly report on compliance to the conditions stipulated in the EC by the project proponent along with the dedicated website for posting the compliance status report.